

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

03/07/2019

O.A./260/242/2017

P C MISHRA
-V/S-
STATE

ITEM NO: 32

FOR APPLICANTS(S) Adv. : MR.B.K.SHARMA

FOR RESPONDENTS(S) Adv.: MR.G.R.VERMA
MR.J.PAL

Notes of The Registry	Order of The Tribunal
	<p>Heard learned counsels for the respective parties. Learned counsel for the applicant submitted that the applicant has preferred an appeal dated 29.8.2016 (A/3) which is pending before Respondent No.1. He further submitted that the grievance of the applicant will be redressed if a direction is issued to Respondent No.1 to consider and dispose of the pending appeal within a stipulated time frame.</p>
	<p>On the other hand, Mr.J.Pal, learned counsel for the Respondent No.2 furnished a Memo informing the status of the three vigilance cases which are pending and also produced an order dated 30.3.2011 passed in the disciplinary proceedings exonerating the applicant. These be taken on record.</p>
	<p>Mr.G.R.Verma appearing on behalf of the Union of India submitted that no counter has been filed on behalf of Respondent No.1 in the O.A.</p>

We have considered the submissions of the parties. In consideration of the same, we dispose of this O.A. with direction to Respondent No.1 to consider the appeal dated 29.8.2016 (A/3) and dispose of the same by passing a speaking order to be communicated to the applicant within a period of four months from the date of receipt of this order. The applicant will be at liberty to file a copy of this order along with the copy of the appeal dated 29.8.2016 within ten days from the date of receipt of this order. It is made clear that if Respondent No.1 feels to provide an opportunity of personal hearing, the same should be provided to the applicant before passing speaking order on his appeal. There shall be no order as to costs.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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